

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) No. 230-231 of 2020

In the matter of:

East Bengal Investment Pvt. Ltd. & Ors.

....Appellants

Vs.

Sudhir Mendiratta & Ors.

....Respondents

Present

For Appellant: Mr. Saurabh Kalia and Mr. Aaryan Sharma, Advocates.

For Respondents: Mr. Ranbir Singh, Advocate.

ORDER
(Virtual Mode)

08.02.2021: In terms of the Order dated 07.01.2021, Reply Affidavit on behalf on Respondent Nos. 1 to 6 have been filed, which is taken on record. Learned Counsel for Respondent Nos. 1 to 6 are directed to supply hard copy of their Reply Affidavit to the Learned Counsel for the Appellants by 15.02.2021.

The Respondents have also filed their Written Notes of Submissions, which is taken on record.

Learned Counsel for the Appellant have not filed their Written Submissions, they are directed to file within two weeks.

List this Appeal under the heading 'for Hearing' on **04th March, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)